rate terminal for Eastern Railway suburban trains in Howrah area. The work shall be done in phases. Phase I of the work includes shifting the present Belur Scrap Yard to Dankuni and shifting of Howrah General Stores and Signal Workshop to the vacated space at Belur.

A survey for a separate suburban terminal for South Eastern Railway is in progress.

Electrification of Kotabalasa-Kerindule Railway Line

1102. SHRI K. PRADHANI: Will the Minister of RAILWAYS be pleased to state:

(a) when is the electrification work of Kotabalasa-Kerindule Railway line likely to be completed;

(b) whether it is delayed beyond schedule; and

(c) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) 1978-79.

(b) Yes.

(c) The main reasons for delay are:

(i) The necessity to redesign the electrification scheme for augmenting the through-put of the section by increasing the trailing loads of ore trains in order to move 12 million tonnes per annum as against 6 million tonnes per annum originally envisaged; and

(ii) Paucity of funds.

सरकार के विभागों में पेट्रोल की खपत में मितव्ययिता

1103. श्री अनन्त प्रसाद सूसिया : क्या पेट्रोलियम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार के सभी विभागों को समय समय पर पेट्रोल की खपत में मितव्ययिता के लिये अनुदेश जारी किये गये थे। यदि हां, तो तत्सम्बन्धी मुख्य बातें क्या हैं और उनका पालन किया गया और यदि नहीं तो इसके क्या कारण हैं ; और

(ख) केन्द्रीय सरकार के प्रत्येक विभाग में जनवरी 1975 और फरवरी 1976 में पेट्रोल की खपत का तुलनात्मक विवरण क्या है ?

पैट्रोलियम राज्यमंत्रालय में उपमन्त्री (श्री जियाउर्रहमान अंसारी) : (क) जी हां। वित्त मंत्रालय (व्यय विभाग) ने प्रशासन तथा सरकार के योजना भिन्न खर्च में (मात्रा भत्ता तथा आकस्मिक निधि) किफायत करने के सम्बन्ध में अनुदेश जारी किये गये हैं। इन अनुदेशों में पैट्रोल पर व्यय भी सम्मिलित है।

(ख) सूचना एकत्र की जा रही है एवं सभा पटल पर प्रस्तुत की जाएगी।

Statement of P.M. on Disposal of Cases in Courts

1104 SHRI SHASHI BHUSHAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Prime Minister in her message to the West Bengal Lawyers Conference has stressed the need to dispose of cases in courts expeditiously and said 'cases should not be allowed to drag on and if necessary, changes in legal procedures could be introduced'; and

(b) the reaction of his Ministry towards this and the steps taken in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) Yes, Sir.